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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 12.01.2021

THROUGH VIDEO CONFERENCING

CAUSE LIST

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 243/BB/2018	For hearing IA 439/2020 -approval of Resolution Plan IA 499/2020 – for declaring preferential transaction IA 500/2020 – For revoking resolution pan – CIRP	Sec 7 of I&B code 2016	M/s Pridhvi Asset Reconstructi on & Securitisatio n Company Ltd	Cyril Amarchand Mangaldas	M/s Sagar power (Neerukatle) Pvt Ltd	Shri Pankaj Srivastava, RP , Amrita Jain for RP RP for IA 439 & 499/2020 Siddharth Mehta for IA 500/2020

ADVOCATE FOR PETITIONER/s:

MS. AMRITA JAIN - Advocate for R.P

MR. SRINIVASA RAGHAVAN - Senior Advoca

MR. PRITHU GARG - Advocate

ADVOCATE FOR RESPONDENT/s:

{for the Applicant in I-A
No- 500/2020}

O R D E R

Heard Mr. V.Srinivasa Raghavan, learned Senior Counsel along with Mr. Prithu Garg, learned Counsel for the Applicant in I.A No. 500/2020 and Ms. Amrita Jain, learned Counsel for the RP through Video Conference.

Order Reserved in I.A No. 439/2020 and I.A No. 500/2020.

Registry is directed to issue notice to the Respondent in I.A No. 499/2020 through email to be present in person and the Applicant is also permitted to take notice to the Respondent, through authorized email as well as Speed Post along with material papers and submit the proof of service.


MEMBER (T)


MEMBER (J)

Brunda

Court Officer